

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.16
IA No.480/2021 and IA No.1089/2022
In
CP(IB) No.269/Chd/HP/2019
(Admitted)
Under Section 9 & 31 IBC 2016, Rule 11 NCLT Rules 2016**

In the matter of:-

Gulshan Trading Company	...Petitioner-Operational Creditor
Vs.	
Bhandari Deepak Industries Pvt. Ltd.	...Respondent-Corporate Debtor

Present:

Mr. Arora Vishwas Kumar, Advocate for RP

IA No.1089/2022

It is pointed out by learned counsel for the RP that as per our order dated 07.02.2023, this IA was mentioned to have been wrongly listed, as the same was disposed of by our order dated 09.01.2023. It is seen that even today the same IA No.1089/2022 is listed. It appears that listing has been done inadvertently. The Registry is directed to be more careful in listing the IAs. The Deputy Registrar is directed to look into the matter and submit a report in this regard within two weeks.

IA No.480/2021

The convenience performa has been filed vide diary No.0756/2 dated 06.01.2023. The same is taken on record along with the compliance affidavit of order dated 07.02.2023. Heard the learned counsel for the RP. He is directed to

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convene a meeting of the CoC, within two weeks to decide on who will pursue the PUFÉ transactions and who will be meeting the expenses for the same. The decision of the CoC be filed along with an affidavit within one week of the decision. Learned counsel for the RP is also directed to file another affidavit clearly stating if there is any amount of Govt dues, where is the books of accounts of the corporate debtor or filed by the different Government Authorities and whether the same has been proposed to be paid as per the provisions of IBC, clarification regarding the status of the corporate debtor clarifying whether it is MSME or not be also filed. List on 31.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 02, 2023
DS

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